

the hon. Minister whether a suitable legislation will be enacted to abolish this sort of coronation ceremonies by Nizams and other princes throughout India?

**Shri Y. B. Chavan:** It was not an official ceremony. Possibly there was some ceremony in a purely personal way for succession in the family.

**Shrimati Tarkeshwari Sinha:** May I know whether the Government have experienced any difficulties because of the fact that the princes are not being governed by the common Civil and Criminal Procedure Codes and, therefore, they cannot be sued in the court of law, and if so, whether the Government is thinking of reviewing the entire position of the concessions given to the princes so that they can be brought under the normal law of land?

**Shri Y. B. Chavan:** This has become a part of the normal law of the land. This House itself has accepted. As far as the question of suing under the Civil Procedure Code or the Criminal Procedure Code is concerned, the privilege is that they cannot automatically be sued unless they get the permission of the Government of India. In this matter we are considering the question of liberalising the process and we should try to see that those people who have any grievances get an opportunity to try them in the court of law. As far as the other privileges are concerned, I think it is time that we have another look at them also, but in that matter, the Government's intention is to invite some of the leading princes and discuss with them and see if we can take them along with us on these.

#### Crossing into Indian Territory by East Pakistani Families

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\*26. **Shri Kanwar Lal Gupta:**  
**Dr. Karal Singh:**

Will the Minister of Home Affairs be pleased to state:

(a) whether Government's attention has been drawn to the reported

crossing into the Indian territory by East Pakistani Muslim families recently;

(b) the number of families involved and the motive behind such migration; and

(c) the steps taken to prevent such incidents even if they are due to food scarcity conditions prevailing in East Pakistan?

**The Minister of Home Affairs (Shri Y. B. Chavan):** (a) and (b). Unauthorised entry of East Pakistani muslim nationals into the neighbouring Indian territory has been reported in the recent months. Of them, only 14 cases of entire families illegally entering into Indian territory have been reported. Food scarcity and economic hardship in the areas of East Pakistan adjoining India and the desire of those Pak muslim nationals who were earlier evicted from Indian territory to re-enter India are among the causes for these attempts at unauthorised entry.

(c) Effective steps have been taken by the Centre and the State Governments concerned to prevent such infiltration, like (i) increased and more frequent patrolling; (ii) greater vigilance by the border out-post staff etc.

**श्री कंवर लाल गुप्ता :** क्या श्री महीप्य बतलावेंगे कि पहले भी ये लोग यहाँ इस प्रकार पर आते रहे हैं, यदि हाँ, तो जो आये हैं उन की संख्या कितनी है और उनको वापिस भेजने के लिये सरकार क्या प्रयत्न कर रही है ?

**श्री यशवन्त राव चव्हाण :** बहुत पहले की संख्या तो मामूली नहीं है लेकिन जेरे पास दिसम्बर, 1966 से मार्च, 1967 तक की कीमतें हैं। उन के अनुसार जनम में दिसम्बर 1966 में 347 लोग आये, नवम्बर 1966 में 177 आये, दिसम्बर 1966 में 149 आये, जनवरी 1967 में 102 आये,

फरवरी 67 में 91 चाये, धीरवाप 67 में 75 चाये। टोटल घसम में 930 चाये, बेंगल बंगाल में टोटल 1266 हैं धीर त्रिपुरा में टोटल 196 हैं।

This is the general information that I have got about this.

Shri Kanwar Lal Gupta: The second part of my question has not been answered. उनको वापस भेजने के लिये सरकार क्या कर रही है इसका जवाब नहीं दिया है ?

Shri Y. B. Chavan: By way of detailed information, I can say this; and this information that I am giving depends on the information that I have got from the West Bengal Government. 1266 Pak. nationals infiltrated into India through the border of the State with East Pakistan during the period from October, 1966 to March, 1967. Of these, 91 were pushed back. Of the remaining, 504 were convicted and 160 have already been deported. The cases of 544 persons are pending trial in the court.

श्री कंवर लाल गुप्त : क्या सरकार के पास ऐसी कोई रिपोर्ट आई है कि इन में से कुछ लोग सबरसिब ऐक्टिविटीज में भाग लेते हैं तो क्या प्रांतीय सरकारों ने इन के बारे में कुछ धाप के पास लिखा है, धगर लिखा है तो क्या लिखा है धीर धापने उसका क्या जवाब दिया है ?

Shri Y. B. Chavan: It is not that any reports of any mass-scale subversive activities by these people have come, but certainly all these people, when they are arrested or held up, are screened for their activities etc., and action is taken on that basis.

Shri Hem Barua: In view of the fact that whenever there is illegal immigration of Pakistani nationals into this country, the State of Assam is the worst sufferer and in view of the fact that in the process of pushing

them out, a lot of hardship is caused to the existing Muslim population in the State of Assam, may I know what steps have been taken to see that people from East Pakistan cannot migrate into these neighbouring States of East Pakistan and what measures Government have taken to prevent them? After they come, they try to push them out and pushing them out increased the difficulties of the other people; that is what is happening now.

Shri Y. B. Chavan: As I have said already, we have taken steps to see that these people do not infiltrate very easily. Therefore, the police check-posts etc. had to be strengthened. Those actions have been taken.

Shri Hem Barua: What about the clearing of the two-mile belt along that border? That has not been done.

Shri Y. B. Chavan: That is another suggestion that he is talking about. I can tell him from my own experience, not of this Ministry but of the Ministry of which I held charge earlier, that depopulating this belt is not a very easy problem. It creates such a terrible administrative problem, and a human problem, because we just cannot push the population from those villages . . .

Shri Hem Barua: Has the hon. Minister given up the idea?

Shri Y. B. Chavan: That is not the question; I am only trying to point out the difficulties in that. But subject to the difficulties, the steps have been intensified.

Shri Ebrahim Gulshan Sait: In view of the long-standing grievance of the Muslim minorities that they are illegally pushed out from India to the Pakistan border, what steps have Government taken in this matter?

Shri Y. B. Chavan: He is putting the other side of the picture before us. Certainly, the tribunals go into these factors, and they certainly provide many safeguards to ensure that no injustice is done to anybody.

श्री अश्विन शर्मा द्वार : मैं बचीर साहब से जानना चाहता हूँ कि इस को रोकने के लिये क्या कोई ऐसा इन्तजाम किया जायेगा कि बाईर पर जो विलेज हैं वहाँ के रहने वालों को सरकार एक नुहरमुदा आइडेंटिफिकेशन कार्ड दे दे ताकि जो मुसलमान असात के रहने वाले हैं, जिन के हक में हार्ड कोर्ट ने फैसला दिया है कि उन को जबर-बस्ती डकेला गया है, उन को इस बारे में आइन्वा गिकायत न हो, और जब पुलिस वाले धावें तो वह भाप का दिया हुआ तस्वीर-मुदा कार्ड उनके सामने रख दें और कह सकें कि वे हिन्दुस्तानी हैं :

شری عبدالغنی دار : میں وزیر صاحب سے جاننا چاہتا ہوں کہ اس کو روکنے کے لئے کیا کوئی ایسا انتظام کیا جائے گا کہ بائزر پر جو وہلہمجہز ہیں وہاں کے رہنے والوں کو سوکار ایک مسرشدہ آئیڈنٹیفیکیشن کارڈ دے دے۔ تاکہ جو مسلمان آسام نے رہنے والے ہیں۔ جن کے حق میں ہلائمگورہ لے فصلہ دیا ہے کہ ان کو زبردستی تھکے گا۔ ان کو اس بارے میں آئندہ شکایت نہ ہو۔ اور جب پولیس والے آئیں تو وہ آپ کا دیا ہوا تصویر شدہ کارڈ ان کے سامنے رکھ دیں اور کہہ سکیں کہ وہ ہندوستانی ہیں۔

श्री यशवन्तराव बन्हाण : यह बड़ा अच्छा सुझाव है और इस के बारे में सोच किया जा सकता है ।

श्री जे० वि० बालकृष्णी : भाप किसी पर अक मत कीजिये । दो मील का इलाका

चेरा नहीं जायेगा, आइडेंटिफिकेशन कार्ड बांटे नहीं चाहेंगे, असम में सुझाव दिया था कि तार लगाया जाय, लेकिन तार लगाया नहीं जायेगा ।

श्री यशवन्तराव बन्हाण : संगवदिक हम नहीं है । भाप संसथारसक बात करते हैं । भाप मानते हैं कि कोई और आयेगा और हिन्दुस्तान को मुक्तान पहुँचायेगा ।

श्री अश्विन शर्मा द्वार : मैंने पूछा था कि सरकार वहाँ पर आइडेंटिफिकेशन कार्ड जारी करेगी या नहीं ताकि मुसलमानों को बाहर न डकेला जाये । उस का क्या जवाब है ?

شری عبدالغنی دار : میں نے پوچھا تھا کہ سوکار وہاں پر آئیڈنٹیفیکیشن کارڈ جاری کرے گی یا نہیں تاکہ مسلمانوں کو نہ تھکے گا۔ اس کا کیا جواب ہے۔

श्री यशवन्तराव बन्हाण : यह सुझाव ठीक है, हम इस पर सोचेंगे ।

Shrimati Jyotsna Chanda: Of the 900 families of infiltrators, in Assam, how many have been pushed back?

Shri Y. B. Chavan: I have got information only about the last two months. I have not got about the full period because the question relates to a very much longer period.

Shri Bal Raj Madhok: In view of the fact that the census of 1961 showed that the Muslim population had increased many times more than that of the other population and a real danger has arisen that in that part of the country the population complexion is changing very fast with the consequent danger that tomorrow Pakistan may raise a claim to these areas also

on the ground that they are Muslim-majority areas, this is not a question of local importance but one of national importance. What are Government thinking and planning to prevent this planned change of complexion of population of these border areas of the country?

**Shri Y. B. Chavan:** I would like to make my point very clear. It is not a question of merely changing the pattern of the population. It is a question of seeing that if there are any foreigners residing in the country as Indian citizens, care is taken to remove them; at the same time, we will have to see that Indian citizens who happen to be Muslims are not erred against and pushed out unjustly.

**Mr. Speaker:** Short Notice Question No. 1—Shri Kanwar Lal Gupta.

**Shri Krishna Kumar Chatterjee (Howrah):** Before you take up the Short Notice Question, I have to make a submission . . .

**Mr. Speaker:** After the question hour it is taken up. Let it be answered first.

SHORT NOTICE QUESTION  
12 00 hrs.

Admission in Delhi Colleges

S.N.Q. 1. Shri Kanwar Lal Gupta:

Shri E. S. Vidyarthi:  
Shri Kam Kishan Gupta:  
Shri Bhogendra Jha:  
Shri K. M. Madhukar:  
Shri Hukam Chand  
Kashwal:  
Shri Ram Singh Ayarwal:  
Shri Yashpal Singh:  
Shri S. C. Samanta:  
Shri Onkar Singh:  
Shri Sidheshwar Prasad:  
Shri N. S. Sharma:  
Shri Brij Bhushan Lal:

Will the Minister of Education be pleased to state:

(a) the way in which Government propose to solve the College admission problem in the Capital;

(b) whether it is a fact that there is no provision for Science in any women college of the Capital;

(c) if so, the action Government propose to take in this regard;

(d) whether it is also a fact that students getting less than 40 per cent marks are denied admission in the Delhi University; and

(e) if so, the alternative arrangement which Government have made for them?

शिक्षा मन्त्रालय में राज्य मंत्री (श्री भगवत लाल आजाद) : (क) दिल्ली प्रशासन ने 1967-68 के सत्र में पांच नये महाविद्यालयों की स्थापना का निश्चय किया है। इन के प्रतिनिधिक कई वर्तमान महाविद्यालयों में स्थान बढ़ाने का भी प्रस्ताव है।

(ख) जी नहीं।

(ग) प्रश्न नहीं उठता।

(घ) जी हाँ।

(ङ) ऐसे विद्यार्थियों के लिये कोई दूसरी व्यवस्था नहीं है।

श्री कंबर लाल गुप्त : क्या मंत्री महोदय बननायने कि इस सत्र बी० ए० पास, बी० ए० धानस बी० काम०, बी० एससी जनरल और बी० एससी धानस में कितनी कितनी सीटें और ज्यादा चाहियें, और इन सीटों के लिये कितना कितना प्रबंध किया गया है? क्या मंत्री महोदय यह कॅन्वार्सिफ एम्प्लोयमेंट देंगे कि कोई भी एलिजिबल स्टूडेंट दिल्ली में वाशिंग्टन के बरैर नहीं रहेगा?

श्री भगवत लाल आजाद : मन्त्रालय के कार्याकारी दल ने 1967-68 में विद्यार्थियों के प्रवेश के लिये संघावित मांग पर विचार किया, और उस के अनुसार यह संघावित सजाया गया है कि 1967-68 में संघावित मांग विद्यालय के लक्षकों के लिये